

12.44 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORTS OF MADRAS REFINERIES LTD.
AND INDIAN PETROCHEMICALS CORPORATION AND
GOVERNMENT'S REVIEW THEREOF

THE MINISTER OF PETROLEUM
AND CHEMICALS (SHRI P. C. SETHI) :
I beg to lay on the Table a copy each of the
following papers (Hindi and English versions)
under sub-section (1) of section 619A of the
Companies Act, 1956 :

(1) (i) Review by the Government on the
working of the Madras Refineries Limited,
Madras, for the period 1st April,
1969 to 30th June, 1970.

(ii) Annual Report of the Madras
Refineries Limited, Madras for the
period 1st April, 1969 to 30th June,
1970 along with the Audited Accounts
and the comments of the Comptroller
and Auditor General thereon.

[Placed in Library. Ser. No. LT—782/71].

(2) (i) Review by the Government on the
working of the Indian Petrochemicals
Corporation Limited, for the period
22nd March, 1969 to 31st March, 1970.

(ii) Annual Report of the Indian Petro-
chemicals Corporation for the period
22nd March, 1969 to 31st March, 1970
along with the Audited Accounts and
the comments of the Comptroller and
Auditor General thereon.

[Placed in Library. Ser. No. LT—781/71].

ANNUAL REPORT OF PRAGA TOOLS LTD.

THE MINISTER OF STATE IN THE
MINISTRY OF DEFENCE (SHRI VIDYA
GHARAN SHUKLA) : I beg to lay on the
Table a copy of the Annual Report (Hindi
and English versions) of the Praga Tools
Limited, Secunderabad, for the year 1969-70
along with the Audited Accounts and com-
ments of the Comptroller and Auditor General
thereon, under sub-section (1) of section 619A
of the Companies Act, 1956. [Placed in Library.
Ser. No. LT—784/71].

12.45 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the

following messages received from the Secretary
of Rajya Sabha :

(i) 'I am directed to inform the Lok
Sabha that the Rajya Sabha, at its
sitting held on the 30th July, 1971, has
passed the enclosed motion referring the
Prevention of Water Pollution Bill, 1969,
to a Joint Committee of the Houses
and to request that the concurrence of
the Lok Sabha in the said motion and
the names of the Members of the Lok
Sabha to be appointed to the said Joint
Committee may be communicated to
this House.

MOTION

"WHEREAS this House at its sitting
held on the 18th August, 1970, adopted a
motion that the Bill to provide for the
prevention of water pollution and the
maintaining or restoring of wholesomeness
of water, for the establishment, with a view
to carrying out the purposes aforesaid, of
Prevention of Water Pollution Boards for
conferring on such Boards functions relating
there to and for matters connected there-
with, be referred to a Joint Committee of
the Houses consisting of 36 members ; 12
members from this House and 24 members
from the Lok Sabha ;

AND WHEREAS this House appointed
twelve members from this House to the said
Joint Committee ;

AND WHEREAS this House recom-
mended that the Lok Sabha do joint in the
said Joint Committee and communicate to
this House the names of members to be
appointed by the Lok Sabha to the Joint
Committee ;

AND WHEREAS a message was there-
after transmitted to the Lok Sabha on the
19th August, 1970, communicating to the
Lok Sabha the adoption of the said motion
by this House ;

AND WHEREAS the Lok Sabha at its
sitting held on the 4th September, 1970,
adopted a motion concurring in the said
recommendation of this House and nominat-
ing 24 members from the Lok Sabha to
serve on the said Joint Committee ;

AND WHEREAS the Lok Sabha was
dissolved on the 27th December, 1970